- (c) whether it has been sanctioned; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) and (b) Yes, Sir. A proposal from Andhra Pradesh Government was received on 15-2-1993 for sanctioning motorisation of 800 traditional crafts under the Centrally Sponsored Scheme.

(c) and (d) The proposal has been examined and motorisation of 500 traditional crafts has been approved.

Development of Floriculture

1348. SHRI RATNA BAHADUR RAI: Will the Minister of AGRICUL-TURE be pleased to state:

- (a) whether it is a fact that the Central Government has been giving importance for the promotion and development of Floriculture;
- (b) if so, the measures being taken with details; and
- (c) what was budget allotted for the development of floriculture during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) Yes, Sir.

- (b) A Central Sector Scheme on development of floriculture has been approved with an outlay of Rs. 10 crore for the VIII Plan period.
- (ii) In addition to the above, ICAR is operating two schemes namely:—
- (a) All India Coordinated Research Project on floriculture with an outlay of Rs. 135.00 lakh.

- (b) Establishment of National Research Centre on Orchid at a cost of Rs. 120.00 lakh.
- (iii) Procedure for import and export of planting meterial of Horticulture crops including floriculture has been simplified to give boost to agriculture in the country.
- (c) Budget allocation for the development of floriculture through National Horticulture Board during the last Five Years was:—

1988-89	٠		10,000
1 989 -9 0	•		32,000
1990-91	•		1 87,000
1991-92			1,58,000
1992-93			1 95,000

Total:

5 82,000

Import of Flowers

1349. SHRI RATNA BAHADUR RAI: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that some varieties of flowers are being imported; and
 - (b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM); (a) and (b) As per the Export and Import Policy (1st April, 1992 to 31st March, 1997) the flowers fall in the category of consumer goods and is covered by the Negative List of Imports. consumer items covered by the Negative List of Imports are not permitted to be imported except against a license or in accordance with a Public Notice issued in this behalf,